

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 561 of 2014

Gopichand Oraon **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

With
Cr. Rev. No. 453 of 2014

Smt. Parwati Devi **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Ms. Chandana Kumari, Advocate
[in Cr. Rev. No. 453 of 2014]
For Opp. Party- State : Mr. Suraj Verma, A.P.P.

Through Video Conferencing

11/08.07.2020

1. Ms. Chandana Kumari, Advocate, is appearing on behalf of the petitioner in Cr. Rev. No. 453 of 2014 and prays for four weeks' time.
2. It is reported that the learned counsel on behalf of the petitioner in Cr. Rev. No. 561 of 2014 could not be contacted.
3. Learned counsel appearing on behalf of the opposite party- State has submitted that counsel on record in Cr. Rev. No. 561 of 2014 Md. Hatim, Advocate was A.P.P. for quite some time and he may arrange his phone number and provide it to the Court Master so that he may be contacted for joining through Video Conferencing on the next date.
4. Considering the submissions made, the matter is adjourned and is directed to be posted on 05.08.2020 under appropriate heading.

(Anubha Rawat Choudhary, J.)